

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.102
New IA-2254/2022
IN
IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha
V/S
M/s. Three C Homes Pvt. Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 23.05.2022

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

**SHRI NARNEDER KUMAR BHOLA
MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Rishabh Jain, Advocate for RP
For the Respondent :

ORDER

IA-2254/2022 :


Counsel for the Resolution Professional is present and through the present Application has sought necessary permission of this Tribunal with regard to calling and convening the COC Meeting with the Agenda, inter alia, raising of interim prayer of the Applicant payment of the CIRP cost and appointment/change of the statutory Auditor of the Corporate Debtor.


The detailed circumstances behind the aforesaid prayer has been discussed in Paragraphs, 9, 10, 11, 13 & 14 of the present Applicant.

After going through the averments made by the RP in the aforesaid paragraphs as well as hearing the submissions made by Counsel, we hereby allow the present Application in terms of Section 23 read with Rule 11 of the NCLT Rules, 2016.

The prayer as made under Page-9 against prayer (a) stands allowed in full.

In view of this, the present Application stands **disposed of**.


**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**


**(NARNEDER KUMAR BHOLA)
MEMBER (TECHNICAL)**